

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching and affiliating University for the hill areas of the North-Eastern region."

The motion was adopted.

PROF. S. NURUL HASAN: Sir, I introduce the Bill.

12.13 hrs.

MATTERS UNDER RULE 377

(1) INADEQUATE SUPPLY OF FOODGRAINS TO MAHARASHTRA

MR. SPEAKER: Dr. Kailas.

DR. KAILAS (Bombay South): Mr. Speaker, I wish to raise the following matter of urgent public importance under rule 377 of the Rules of Procedure.

The food supply position in Maharashtra in general and in Bombay in particular is very precarious, and the rationing has broken down in Bombay. The quantity of wheat and rice supplied in Bombay is only seven ounces per week which lasts only for two days though it is supposed to last for one week. It is unfortunate that the people wanting jowar, bajra and maize to supplement the reduced quantum are not supplied the same. Therefore, starvation deaths and food riots may take place. Maharashtra had demanded, 2,83,000 tonnes of wheat in March, in addition to 36,000 tonnes for inaccessible areas for being used in rainy season, but the Government of India though allotted 1,81,000 tonnes but actually supplied only 1,67,091 tonnes.

If this demand of 36,000 tonnes is not supplied within ten days in inaccessible areas, as the monsoon starts in the first week of June, there will be a large number of starvation deaths in the areas which are populated by Adivasis and economically very much backward people. If the required quantity asked by Maharashtra is not allotted and supplied by the Government of India, violent food riots will

take place in Bombay, Poona, Sholapur, Kolhapur and such other cities where people are very much agitated. I demand that immediate arrangements should be made by the Government of India to allot and supply the required quantity of foodgrains to Maharashtra without any further delay.

श्री अटल बिहारी वाजपेयी (ग्वालियर)

महागाढ़ की स्थिति कितनी गम्भीर है इस की धार कांग्रेस सदस्य भी संकेत कर रहे हैं।

अध्यक्ष महोदय : आप अपनी बात कहिये, उनकी बात छोड़ दीजिये।

SHRI K. S. CHAVDA (Patan): Same condition is prevailing in Gujarat also. The hon Minister should make a statement regarding all States.

MR. SPEAKER: Yes, he may make a comprehensive statement.

(ii) Re HOME MINISTERS STATEMENT ABOUT ANAND MARGIS IN A PRESS CONFERENCE.

श्री अटल बिहारी वाजपेयी (ग्वालियर)

अध्यक्ष महोदय, आप की इजाजत से मैं नियम 377 के अन्तर्गत एक श्रीचित्य का प्रश्न उठाना चाहता हूँ। शुक्रवार को आनन्द मार्ग के सम्बन्ध में एक काल अटेंशन मोशन था। गृह मन्त्रालय में राज्य मंत्री श्री कृष्ण चन्द्र पन्त ने उसका उत्तर दिया था। चर्चा के दौरान मैंने तथा कांग्रेस के एक सदस्य ने भी माग की थी कि आनन्द मार्ग की जो भी गतिविधियाँ हैं उनके बारे में मदन को विश्वास में लिया जाये और वह जानकारी मदन के पन्त पर रक्खी जाये। लेकिन श्री पन्त ने कहा कि सी बी आई की रिपोर्ट रखने का तो प्रश्न ही नहीं है। सारी चीजें कोर्ट में चल रही हैं। सारी चीजें मामने धारेंगी। माननीय श्री हरी सिंह, कांग्रेस सदस्य, ने जो कहा उसको मैं उद्धृत करना चाहता हूँ :